

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH , PUNE**

Original Application No. 92/2021 (WZ)

IN THE MATTER OF :-

Shreeji Mahila Charitable Trust

..... Applicant

Versus

State of Gujarat & Ors

..... Respondents

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PARTH H BHATT

ADVOCATE

**706, Jaihind, Beside New York
Tower , Thaltej cross road,
S.G. Highway Ahmedabad.**

**BEFORE THE NATIONAL GREEN TRIBUNAL
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ORIGINAL APPLICATION NO. 92 OF 2021 (WZ)

Shreeji Mahila Charitable Trust

.....Applicant

Versus

State of Gujarat & Ors.

.....Respondents

**AFFIDAVIT IN REPLY
ON BEHALF OF RESPONDENT NO.9**

I, Prakash Dutta, aged 57 years, serving as Joint Secretary, Urban Development and Urban Housing Department, having office at New Sachivalaya Gandhinagar, do hereby solemnly affirm on oath and state as under:

1. I have read and understood the present application and being conversant with the facts and circumstances of the present case, I am competent to file this affidavit on behalf of respondent no.9, as under :-
2. I say and submit that I am filing the present affidavit pursuant to the directions issued by this Hon'ble Tribunal vide order dated 30.07.2024. I say that vide the aforesaid order, the Hon'ble Tribunal was pleased to observe as under :-

“3. The averments made in the said affidavit-in-reply filed by respondent No.9 are not found to be sufficient for resolving the issue involved in the present matters. During argument, learned counsel Mr. Maulik Nanavati, representing respondent No.2 – GPCB, has drawn our attention to the judgment dated 17.02.2014 passed by the Hon'ble High Court of Gujarat in Writ Petition (PIL) No.47 of 2012, wherein, while dealing with an identical issue, in paragraph No.19 (pages 87 and 88 of the paper-book), following directions were issued:

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(1) A provision of keeping a 500 meter buffer zone around the new TSDF CETP sites would be included in the new Development Plan & TP Schemes by the UD & UH Department by appropriate amendments, (Action :UD & UHD);

(2) A provision of keeping 100 meters buffer zone around the existing TSDF sites will be made for construction projects. (Action :UD&UHD/Municipal Corporation/Urban Development Authorities);

(3) The thick plantation of appropriate species in this buffer zone of 100 meters around existing TSDF sites and 500 meters around new TSDF sites (as applicable) would be carried out and maintained by the builders project proponents. (Action : UD&UHD/Municipal Corporation/Urban Development Authorities).”



4. We would like to know from respondent No.9 – Urban Housing Department as to whether any compliance of above directions has been done by them from the date of passing of the judgment of the Hon’ble High Court of Gujarat dated 17.02.2014, referred to above.

5. As regards the present matters, it is stated in the affidavit filed by respondent No.9 that the Solid Waste Management Rules, 2016 mandate about creation of buffer zone of 500 mtrs around the new TSDF sites, whether any notification in that regard has been issued by them, needs to be clarified. From the side of respondent No.9, it is stated by the learned counsel Mr. Prashant Bhatt that it is fully within the domain of local body i.e. Municipal Council, which needs to be impleaded as well in the present matters although they are working under their supervision. He seeks two weeks’ time to file full-fledged reply in this regard as to what action has been taken at their end in compliance with the directions contained in the judgment of the Hon’ble High Court of Gujarat, referred to above. As per the said judgment, a provision of keeping 100 meters buffer zone around the existing TSDF sites is required to be made. Whether notification in this regard has been issued or not and if not, who is responsible for that, is required to be brought on record. All these

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aspects need to be furnished along with other relevant information by respondent No.9.

6. It will also be necessary for us to know as to whether any permission for residential purposes was granted by the Urban Development/Urban Housing Department/local authority of the TSDF or whether the persons, who were residing in nearby area, are occupying that area illegally. Only after submission of all these facts on record, it would be proper for us to pass further orders in this matter.

7. If the compliance of directions of the Hon'ble High Court of Gujarat has not yet been done, we would like to have an action plan from respondent No.9 with the time frame to implement the same."



3. I say and submit that I am producing herewith a tabular chart enlisting the directions issued by the Hon'ble High Court of Gujarat in Writ Petition (PIL) No. 47 of 2012 and the compliance thereof. However, wherever the compliance is pending, I have also stated the proposed action plan for the purpose of compliance of the said directions :-

1	<p>Compliance of following directions of the judgment of the Hon'ble High Court of Gujarat dated 17.02.2014 in Writ Petition (PIL) No.47 of 2012 :</p> <p>(1) <i>A provision of keeping a 500 meter buffer zone around the new TSDF CETP sites would be included in the new Development Plan & TP Schemes by the UD & UH Department by appropriate amendments, (Action :UD & UHD);</i></p> <p>(2) <i>A provision of keeping 100 meters buffer zone around the existing TSDF sites will be made for construction projects. (Action :UD&UHD/ Municipal Corporation /Urban Development Authorities);</i></p> <p>(3) <i>The thick plantation of appropriate species in this buffer</i></p>
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Para 42 of the judgment gives direction to the State Government, GPCB and AMC to take various action with regard to the area affected in the AMC area, accordingly AMC has taken action pursuant to the direction of the Hon'ble High Court.

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	zone of 100 meters around existing TSDF sites and 500 meters around new TSDF sites (as applicable) would be carried out and maintained by the builders project proponents. (Action : UD&UHD / Municipal Corporation / Urban Development Authorities).”											
2	Solid Waste Management Rules, 2016 mandate about creation of buffer zone of 500 mtrs around the new TSDF sites, whether any notification in that regard has been issued by UDD and if not, who is responsible for that.	<ul style="list-style-type: none"> Swacch Bharat mission has issued the letter dated 03.05.2018 to implement Solid Waste Management Rules 2016 to all Nagarpalika and Corporations. (Copy of the letter dated 03.05.2018 marked as Annexure – I) 										
3	Whether any permission for residential purposes was granted by the Urban Development & Urban Housing Department/local authority of the TSDF Or whether the persons, who were residing in nearby area, are occupying that area illegally.	<p>In the petition following TSDF sites are mentioned. Development permission for construction is given by local bodies not by the Urban Development and Urban Housing Department.</p> <table border="1"> <tr> <td>Alang ADA</td> <td>Permission for hotel granted on 2019.</td> </tr> <tr> <td>SMC</td> <td>No residential permission</td> </tr> <tr> <td>Vadodara UDA</td> <td>Illegal residential in GIDC area</td> </tr> <tr> <td>Ankleshwar (Gram Panchayat – Jitali)</td> <td>Residential permission in 2017 and 2018.</td> </tr> <tr> <td>Vapi (Gram Panchayat- Karvad-11 and ADA-5)</td> <td>16 Residential permissions from 1998-2024</td> </tr> </table>	Alang ADA	Permission for hotel granted on 2019.	SMC	No residential permission	Vadodara UDA	Illegal residential in GIDC area	Ankleshwar (Gram Panchayat – Jitali)	Residential permission in 2017 and 2018.	Vapi (Gram Panchayat- Karvad-11 and ADA-5)	16 Residential permissions from 1998-2024
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Vapi (Gram Panchayat- Karvad-11 and ADA-5)	16 Residential permissions from 1998-2024											
4	If the compliance of directions of the Hon’ble High Court of Gujarat has not yet been done, we would like to have an action plan from respondent No.9 with the time frame to implement the same.	Urban Development and Urban Housing Department will issue the appropriate directions within 30 days.										

4. I say and submit that I have also annexed the relevant records substantiating my aforesaid submissions. I further say and submit that the answering

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respondent is steadfast and resolute in its attempts in implementing the Solid Waste Management Rules and the answering respondent hereby assures this Hon'ble Tribunal that any and every directions issued by this Hon'ble Tribunal will be complied with by the answering respondent in its true spirit, in accordance with law.

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DEPONENT

VERIFICATION

Verified at Gandhinagar on this 09 day of September, 2024 that the contents of the above affidavit are true and correct, nothing stated therein is false and nothing material has been concealed therefrom.

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DEPONENT

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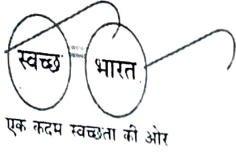
Identified by me

VEDANT N. JOSHI
SECTION OFFICER
URBAN DEV. DEPARTMENT

Solemnly affirmed before me today
by Shri Prakash Duttal
who is identified by shri Vedant
Joshi Whom I personally know
Date : 9/9/24

[Signature]
Additional Solicitor

Ex. Office Deputy Secretary
Legal Department, Gandhinagar



स्वच्छ भारत मिशन अर्बन- गुजरात
 ब्लોક नंबर १४, ३ जो माण, नियामकश्री, नगरपालिकाओनी कचेरी,
 જુના સચિવાલય, ગાંધીનગર. ફોન (૦૭૯)૨૩૨૫૬૩૦૬



E-mail:- sbmu.gujarat@gmail.com

ક્રમાંક:સભમ/૧૦૨૦૧૮/ ૪૫ /SBM

તા.૦૩/૦૫/૨૦૧૮

પ્રતિ,

૧. નોડલ ઓફિસરશ્રી,
તમામ મહાનગરપાલિકાઓ
૨. ચીફ ઓફિસરશ્રી
તમામ નગરપાલિકાઓ

વિષય:- "સોલીડ-વેસ્ટ મેનેજમેન્ટ રૂલ્સ-૨૦૧૬" અંતર્ગત નગરપાલિકાઓને કરવાની થતી
કામગીરી અંગે સુચના આપવા બાબત

સંદર્ભ: (૧)અત્રેની કચેરીનો તા. ૨૦/૧૨/૨૦૧૬ નો ઈ-મેઈલ

(૨)પર્યાવરણ, વન અને જલવાયુ પરીવર્તન મંત્રાલય, ભારત સરકારનો
તા.૧૭/૦૪/૨૦૧૮નો પત્ર ક્રમાંક D.O.No.11/46/2017-HSMD

ઉપરોક્ત વિષય પરત્વે જણાવવાનું કે, ભારત સરકાર દ્વારા "સોલીડ-વેસ્ટ મેનેજમેન્ટ નિયમો-૨૦૧૬", ૮ એપ્રિલ ૨૦૧૬ના રોજ પ્રકાશિત કરેલ છે. આ નિયમોના અસરકારક અમલીકરણ માટે સ્વચ્છ ભારત મિશન-ગુજરાત દ્વારા નિયમોનું ગુજરાતી અનુવાદ કરાવેલ હતું જેની નકલ તા.૨૦/૧૨/૨૦૧૬ના રોજ ઈ-મેલથી આપને મોકલેલ છે. "સોલીડ-વેસ્ટ મેનેજમેન્ટ રૂલ્સ-૨૦૧૬" ના રૂલ્સ નં.-૧૫ મુજબ અમલીકરણની જવાબદારી સ્થાનિક સ્વરાજ્યની સંસ્થાઓની રહે છે.

"સોલીડ-વેસ્ટ મેનેજમેન્ટ રૂલ્સ-૨૦૧૬" ના રૂલ્સ નં.-૧૫ ની ગુજરાતી તેમજ અંગ્રેજી નકલ બીડાણ-૧ માં સામેલ રાખેલ છે. આ નિયમો મુજબ સોલીડ-વેસ્ટની કામગીરીનું અસરકારક રીતે આયોજન કરી દરેક મુદ્દાવાર આયોજનનો અહેવાલ પ્રાદેશિક નિયામકશ્રી મારફતે મોકલી આપવા નોંધ લેવી.

બીડાણ: ઉપર મુજબ


મિશન ડાયરેક્ટર

સ્વચ્છ ભારત મિશન અર્બન -ગુજરાત

નકલ રવાના: પ્રાદેશિક કમિશ્નરશ્રી, નગરપાલિકાઓ તમામ ઝોન; આપના તાબાની નગરપાલિકાઓને જરૂરી સુચના તેમજ માર્ગદર્શન આપી મુદ્દાવાર આયોજનનો અહેવાલ સંકલિત કરી અત્રે મોકલી આપવા સાફ.

સ્થાનિક સત્તા અને ગ્રામ પંચાયત અને શહેરી સમૂહની ફરજો અને

જવાબદારીઓ: સ્થાનિક સત્તા અને ગ્રામ પંચાયતની -

- (ક) રાજ્ય નીતિ અને વ્યૂહ રચના જાહેર થયાના છ મહિનામાં ધન કચરા વ્યવસ્થાપન ઉપર રાજ્ય નીતિ અને વ્યૂહ રચના પ્રમાણે ધન કચરા વ્યવસ્થાપનની યોજના તૈયાર કરવી અને તેની એક નકલ રાજ્ય સરકાર અથવા કેન્દ્ર શાસિત પ્રદેશો દ્વારા રાજ્ય સરકાર અથવા કેન્દ્ર શાસિત પ્રદેશો અધિકૃત કરેલ સંસ્થાને મોકલવી જોઈશે;
- (ખ) ગંદા વિસ્તારો અને અનૌપચારિક વસાહતો, વ્યાપારી, સંસ્થાકીય અને બીજા બિન રહેણાંક વિસ્તારો સહિત બધા જ ઘરોમાંથી વર્ગીકૃત કરેલ ધન કચરો એકઠો કરવાની વ્યવસ્થા કરવી જોઈશે. બહુમાળી મકાનો, મોટા વ્યાપારી સંકુલો, મોલ, હાઉસીંગ સંકુલો વગેરેમાંથી કચરો એકઠો કરવા પ્રવેશદ્વાર અથવા કોઈ બીજા જાહેર કરેલ સ્થળ ઉપરથી કરી શકાશે;
- (ગ) કચરો વીણનારા અથવા અનૌપચારિક કચરો એકઠો કરનારના સંગઠનોને માન્યતા આપવાની પદ્ધતિ ઊભી કરવી અને ઘર-ઘર જઈને કચરો એકઠો કરવા સહિત ધન કચરાના વ્યવસ્થાપનમાં તેઓની ભાગીગીરીને અનુકૂળ બનાવવા માટે આ અનૌપચારિક વીણવાવાળા અને કચરો એકઠો કરનારના સંકલન માટે પદ્ધતિ વિકસાવવી;
- (ઘ) સ્વ સહાય જૂથોની રચનાને સરળ બનાવવી, તેઓને ઓળખપત્રો આપવા અને તે ઉપરાંત ઘર-ઘર જઈને કચરો એકઠો કરવા સહિત ધન કચરા વ્યવસ્થાપનમાં તેમને સંગઠિત કરવા પ્રોત્સાહિત આપવું;
- (ચ) આ નિયમો પ્રસિદ્ધ થયાના એક વર્ષની અંદર આ નિયમોની જોગવાઈઓને સામેલ કરીને પેટા નિયમો ઘડવા અને સમયસર તેની અમલવારી સુનિશ્ચિત કરવી;
- (છ) ઉપલોકતા ફી જે વાજબી લાગે તેવી, વખતો વખત ઠરાવવી અને જાતે અથવા અધિકૃત સંસ્થા મારફત ધન કચરો કરનારા પાસેથી ઉઘરાવવી;
- (જ) કચરો કરનારાઓને ગંદકી ન કરવા સૂચના આપવી કે કાગળ, પાણીની બાટલીઓ, કેફી પીણાની બાટલીઓ, ઠંડા પીણાની બાટલીઓ, પૂંઠાના ખોખા, ફળોની છાલ, ચોપાનિયા વગેરે અથવા આ નિયમોમાં ઠરાવ્યા પ્રમાણે શેરીમાં, જાહેર સ્થળો, ગટર, જળાશયોમાં બાળે નહિ અથવા તળાવમાં ફેંકે નહિ અથવા તેનો નિકાલ કરે નહિ અથવા કચરાને અથવા દાટે નહિ

અને આ નિયમોમાં ઠરાવ્યા પ્રમાણે સ્થળ ઉપર જ કચરાનું વર્ગીકરણ કરે અને સ્થાનિક સ્વરાજ્યની સંસ્થાએ અધિકૃત કરેલ કચરો એકઠો કરનાર અથવા કચરો વીણનારને સોંપે

(ઝ) પુનઃ ઉપયોગ લાયક વસ્તુઓની તારવણી કરવા માટે પૂરતી જગ્યા સાથે વસ્તુ સંચય સુવિધા અથવા ગૌણ સંગ્રહ સુવિધા ઊભી કરવી જેથી અનૌપચારિક અથવા અધિકૃત કચરો વીણનારા અથવા કચરો એકઠો કરનાર કચરામાંથી પુનઃ ઉપયોગી વસ્તુઓને અલગ કરી શકે અથવા ઉત્પન્ન સ્થળેથી કાગળો પ્લાસ્ટિક, ધાતુ, કાચ, કપડા વગેરે જેવી વર્ગીકૃત કરેલ પુનઃ ઉપયોગ લાયક કચરો એકઠો કરવા માટે કચરો વીણનારા અથવા પુનઃપ્રક્રિયા કરનારાનો માર્ગ સરળ કરવો; જૈવિક અધઃપાતી કચરાને એકઠો કરવા માટે કચરાપેટીને લીલા રંગથી રંગવી; પુનઃ ઉપયોગના કચરો એકઠો કરવા માટે કચરાપેટીને સફેદ રંગવી અને બીજા કચરા એકઠો કરવા માટે કાળી રંગવી જોઈએ;

(ટ) ઘરેલુ જોખમી કચરા માટે કચરા સ્વીકાર કેન્દ્રો ઊભા કરવા અને કચરો કરનારાઓને સૂચના આપવી કે ઘરેલુ જોખમી કચરો તેના સલામત નિકાલ માટે આ સ્વીકાર કેન્દ્રમાં જમા કરે. આવી સુવિધાની સ્થાપના કોઈ શહેર અથવા નગરમાં એવી રીતે કરવી કે ૨૦ કિલોમીટર અથવા તેના ભાગ માટેના ક્ષેત્રફળ માટે એક કેન્દ્ર ઊભું કરવું અને આવા કેન્દ્રો ખાતે ઘરેલુ જોખમી કચરો જમા કરવાનો સમય નિર્ધારિત કરવો;

(ઠ) જોખમી કચરાના નિકાલ સુવિધા કેન્દ્ર સુધી ઘરેલુ જોખમી કચરાના સલામત સંગ્રહ અને પરિવહન યથા પ્રસંગ રાજ્ય પ્રદુષણ નિયંત્રણ બોર્ડ અથવા પ્રદુષણ નિયંત્રણ સમિતિના નિર્દેશો મુજબ થાય સુનિશ્ચિત કરવું;

(ડ) શેરી સફાઈ કામદારોને સૂચના આપવી કે શેરી સફાઈમાંથી એકઠો કરેલ કચરાના ઝાડના પાંદડા સળગાવે નહિ અને તેને અલગથી એકઠો કરે અને સ્થાનિક સત્તાએ અધિકૃત કરેલ કચરો એકઠો કરનારને અથવા સંસ્થાને સોંપે;

(ઢ) કચરો એકઠો કરનાર અને કચરો વીણનારાઓને ઘન કચરા વ્યવસ્થાપનની તાલીમ આપવી;

(ણ) રોજરોજનો બજારમાંથી શાકભાજી, ફળ, ફૂલો, માંસ, મરછા ઉછેર અને મત્સ્ય બજારમાંથી કચરો એકઠો કરવો અને આરોગ્યની સ્થિતિ જાળવી રાખવા માટે બજારમાં યોગ્ય સ્થળો ઉપર અથવા બજારની નજીક વિકેન્દ્રિત સેન્દ્રિય સંચય અથવા જૈવ મિથેનીકરણ સંચય સ્થાપવા ઉત્તેજન આપવું;

- (ત) વસતિની ગીયતા, વ્યાપારી પ્રવૃત્તિ અને સ્થાનિક પરિસ્થિતિના આધારે દરરોજ અથવા એકાતરા દિવસે અથવા અઠવાડિયામાં બે વખત શેરી, ગલી અને મહોલ્લાની સફાઈનો કચરો અલગથી ઉપાડવો;
- (થ) શેરી કચરો અને ખુલ્લી ગટરનો કાદવ જે કિસ્સામાં આ કચરાનો સીધો ભરવા માટે પરિવહન વાહનની સુવિધા વ્યવસ્થા ન હોય તેવા કિસ્સામાં હંગામી સંગ્રહ માટે ઢાંકેલા ગૌણ સંગ્રહ સુવિધા ઊભી કરવી જોઈએ. આવી રીતે ભેગા કરેલા કચરાનો સંગ્રહ અને નિકાલ સ્થાનિક સ્વરાજ્યની સંસ્થાના નિર્દેશ મુજબ નિયમિત સમયાંતરે કરવો;
- (દ) બાગાયતી, જાહેર સ્થળો અને બગીચાનો કચરો અગલથી ભેગો કરવો અને શક્ય હોય તો તેની પ્રક્રિયા બગીચા અથવા જાહેર સ્થળમાં જ કરવી;
- (ધ) વર્ગીકૃત કરેલ જૈવિક અધઃપાતી કચરાનું પરિવહન પ્રક્રિયા સુવિધાઓ જેવી કે સેન્દ્રિય સંચંત્ર, જૈવિક મિથેનીકરણ સંચંત્ર અથવા આવી બીજી સુવિધા ખાતે કરવું. આવા કચરાને સ્થળ ઉપર પ્રક્રિયા કરવાની માન્યતા આપવી જોઈએ. ;
- (ન) સંબંધિત સુવિધા પ્રક્રિયા અથવા વસ્તુ પુનઃપ્રાપ્તિ સુવિધાઓ અથવા ગૌણ સુવિધા સંગ્રહ ખાતે બિન જૈવિક અધઃપાતી કચરાનું પરિવહન કરવું જોઈએ;
- (પ) બાંધકામ અને મકાનના કાટમાળના કચરાનું પરિવહન વખતો વખત સુધાર્યા પ્રમાણેની 'બાંધકામ અને વિધ્વંસ કચરા વ્યવસ્થાપન નિયમો-૨૦૧૬' ની જોગવાઈઓ મુજબ કરવું;
- (ફ) સામુદાયિક સુવિધાની આસપાસ દુર્ગંધ નિયંત્રણ અને આરોગ્યપ્રદ સ્થિતિ જાળવી રાખવાની શરતે સમાજિક સ્તરે ઘરેલુ સેન્દ્રિય રીત, ગોબરગેસ ઉત્પાદન, કચરાની વિકેન્દ્રિત પ્રક્રિયામાં લોકોને સાંકળવા ઉત્તેજન આપવું;
- (બ) બે વર્ષમાં રાસાયણિક ખાતરના ઉપયોગને તબક્કાવાર ઘટાડવો અને સ્થાનિક સ્વરાજ્યની સંસ્થા દ્વારા નિભાવાતા જાહેર સ્થળો, બગીચાઓમાં સેન્દ્રિય ખાતરનો ઉપયોગ કરવો અને શક્ય હોય ત્યાં સુધી તેમના અધિકાર ક્ષેત્રના બીજા સ્થળોમાં પણ આવું કરવા. અનૌપચારિક કચરા પુનઃ ઉપયોગી ક્ષેત્ર દ્વારા થતી પુનઃ પ્રાપ્તિશક્તિને પ્રોત્સાહન પૂરું પાડી શકાય;
- (ભ) યોગ્ય પ્રૌદ્યોગિકી જેમાં નીચે દર્શાવેલ પ્રૌદ્યોગિકીઓ પણ છે તેને અપનાવીને અને વખતો વખત શહેરી વિકાસ મંત્રાલયે વખતો વખત બહાર પાડેલ માર્ગદર્શિકા અને કેન્દ્રીય પ્રદુષણ નિયંત્રણ બોર્ડે બહાર પાડેલ ધારાધોરણોનું પાલન કરીને ઘન કચરાના વિવિધ ઘટકોનો

મહત્તમ ઉપયોગ કરવા માટે જાતે અથવા ખાનગી ક્ષેત્રની ભાગીદારી અથવા કોઈ એજન્સી મારફત ધન કચરા પ્રક્રિયા સુવિધાઓ અને આનુસંગિક માળખાનું બાંધકામ, સંચાલન અને જાળવણીને સરળ બનાવવી; પરિવહન ખર્ચ અને પર્યાવરણીય અસરો ઘટાડવા વિકેન્દ્રિત પ્રક્રિયાને પ્રાધાન્ય આપવું જોઈએ જેવી કે-

(અ) જૈવ મિથેનીકરણ, સૂક્ષ્મ જૈવિક ખાતર, કૃમિ સેન્દ્રિય ખાતર, અવાયુક પાચન અથવા જૈવિક અધઃપાતી કચરાના જૈવિક સ્થિરીકરણ માટે બીજી કોઈ અનુકૂળ પ્રક્રિયા;

(બ) કચરાના જ્વલનશીલ ભાગ માટે શેષ કચરામાંથી મળેલ બળતણ સહિત કચરામાંથી ઊર્જા પ્રક્રિયાને અથવા કચરા આધારિત વીજળી મથકો અથવા સીમેન્ટની ભઠ્ઠીના પૂરક જથ્થા તરીકે મોકલવો.

(મ) આ નિયમો હેઠળ ઠરાવેલ રીતે શેષ કચરાના નિકાલ માટે પરિશિષ્ટ-૧ પ્રમાણે સ્વચ્છતા સંગ્રહ ખાડાની અને આનુસંગિક માળખાના બાંધકામ, સંચાલન અને જાળવણી જાતે અથવા બીજી કોઈ સંસ્થા મારફત હાથ ધરવી;

(ય) વાર્ષિક અંદાજપત્રમાં મૂડી રોકાણની સાથોસાથ ધન કચરા વ્યવસ્થાપન સેવાના સંચાલન અને નિભાવણી માટે ભંડોળ પૂરતી જોગવાઈ કરવી અને ધ્યાન રહે કે સ્થાનિક સ્વરાજ્યની સંસ્થા વિવેકાધીન કાર્યો કરવા માટે ભંડોળ ધન કચરા વ્યવસ્થાપન અને આ નિયમો હેઠળ સ્વરાજ્યની સંસ્થાના બીજા ધન ફરજિયાત કાર્યો કરવા માટે જરૂરી ભંડોળની કાયદાકીય વિધિને અનુસર્યા પછી જ ફાળવણી કરી શકે છે;

(ર) જો કચરાનો જથ્થો દૈનિક પાંચ ટન કરતા વધારે હોય તો સ્વચ્છતા સંગ્રહ ખાડા સહિત કચરા પ્રક્રિયા, માવજત અથવા નિકાલ સુવિધા ઊભી કરવા માટે યથા પ્રસંગ રાજ્ય પ્રદુષણ નિયંત્રણ બોર્ડ અથવા પ્રદુષણ નિયંત્રણ સમિતિનો અધિકારપત્ર મેળવવાં નમૂના-૧ માં અરજી કરવાની રહેશે;

(લ) અધિકારપત્રની મુદત પૂરી થવાના ઓછામાં ઓછા ૬૦ દિવસ પહેલાં તાજું કરવા અરજી કરવી જોઈએ;

(વ) પછીના વર્ષની ૩૦ મી એપ્રિલ અથવા તે પહેલાં નમૂના-૪ માં વાર્ષિક અહેવાલ તૈયાર કરી કમિશનર, નગરપાલિકા નિયામક અથવા નિયુક્ત અધિકારીને મોકલવો જોઈએ;

- (શ) ત્યારબાદ આ વાર્ષિક અહેવાલ દર વર્ષની ૩૧ મી મે સુધીમાં રાજ્યના શહેરી વિકાસ વિભાગના સચિવ અથવા ગ્રામ પંચાયત અથવા ગ્રામ વિકાસ વિભાગ અને સંબંધિત રાજ્ય પ્રદુષણ નિયંત્રણ બોર્ડ અથવા પ્રદુષણ નિયંત્રણ સમિતિને મોકલવો જોઈશે;
- (ષ) વર્ગીકૃત કરેલ ઉપાડવા માટે અને પ્રક્રિયા અથવા નિકાલ સુવિધા ખાતે પ્રાથમિક અથવા આનુસંગિક પરિવહન દરમિયાનમાં ભેગસેળ વિનાના કચરાના પરિવહન માટે કરાર આધારિત કામદારો, નિરીક્ષકો સહિતના કામદારોને શિક્ષિત કરવા;
- (સ) આ સુવિધાના સંચાલકે ધ્યાન રાખવું જોઈશે કે ઘન કચરા સાથે કામ કરતા તમામ કામદારોને વ્યક્તિગત સુરક્ષા સાધનો સહિત ગણવેશ, પ્રતિદીપક જાકીટ, હાથમોજા, વરસાંદી કોટ, અનુકૂળ પગરખા અને મુખવટો પૂરા પાડવા જોઈશે અને કામ કરતી વખતે તેનો ઉપયોગ કરે;
- (હ) કોઈ જૂથ હાઉસીંગ સોસાયટી અથવા બજાર સંકુલની બાંધકામ નકશાને મંજૂર કરતા પહેલા એ ધ્યાન રાખવું કે સંકુલના નકશામાં વર્ગીકૃત કરેલ કચરાના સંગ્રહ, પૃથ્થકરણ અને એકઠો કરવા માટે કચરા સંગ્રહ કેન્દ્રો ઊભા કરવાનું સુનિશ્ચિત કરવું; અને
- (ળ) કચરો કરનાર અથવા આ નિયમોની જોગવાઈઓનું પાલન કરવામાં નિષ્ફળ નીવડે તેવી વ્યક્તિઓ માટે સ્થળ ઉપર ઇંડ લાદવાના પેટા નિયમો ઘડવા અને તેના માપેંડ ઠરાવવા અને ઘડી કાઢેલ પેટા નિયમો મુજબ સ્થળ પર ઇંડ વસૂલવા અધિકારી અથવા સ્થાનિક સ્વરાજ્યની સંસ્થાને સત્તા આપવી જોઈએ; અને
- (ક્ષ) માહિતી, શિક્ષણ અને સંદેશા અભિયાન મારફત લોકજાગૃતિ ઊભી કરવી અને નીચેની બાબતો ઉપર કચરો કરનારાને જાણકારી આપવી. જેવી કે -
- (૧) કચરોપૂજો જ્યાં ત્યાં ફેંકવો નહિ;
 - (૨) કચરો જેમ બને તેમ ઓછો કરવો;
 - (૩) શક્ય હોય તેટલી હદે કચરાનો પુનઃ ઉપયોગ કરવો;
 - (૪) કચરાનું જૈવિક અધઃપાતીકરણ, બિન જૈવિક અધઃપાતીકરણ યોગ્ય (પુનઃ ઉપયોગી અને જ્વલનશીલ) સ્વાસ્થ્યકર કચરો (રજસ્વાલા) અને ઘરેલું જોખમી કચરાને સ્થળ પર જ વર્ગીકરણ કરવાની પ્રથા અપનાવવી;
 - (૫) ઘરેલું સેન્દ્રિય ખાતર, કૃમિ ખાતર, બાયો ગેસ ઉત્પાદન અથવા સામુદાયિક સ્તરે સેન્દ્રિયકરણની પ્રથા અપનાવી;

- (૬) વપરાયેલ સ્વાસ્થ્યકર ગાદી (રજસ્વાલા), નાના બાળકોના સ્વાસ્થ્યકર બાળોતિયા વગેરેને આના નિર્માતાઓએ અથવા વેપારીઓએ પૂરી પાડેલી ખાસ કોથળીઓમાં અથવા સ્થાનિક સત્તાએ આપેલી સૂચના મુજબ યોગ્ય વસ્તુમાં સલામત રીતે લપેટવાની રહેશે;
- (૭) સ્થળ પર વર્ગીકૃત કરેલ કચરાને જુદી જુદી કચરાપેટીમાં સંગ્રહ કરવો;
- (૮) કચરો કચરો વીણનારા અથવા કચરાનો એકઠો કરનાર, પુનઃ ઉપયોગી બનાવનાર અથવા કચરો એકઠો કરનાર સંસ્થાને વર્ગીકૃત કરેલ કચરો આપી દેવો; અને
- (૯) કચરો એકઠો કરનાર અથવા સ્થાનિક સત્તાએ અધિકૃત કરેલ અન્ય કોઈ વ્યક્તિને ધન કચરા વ્યવસ્થાપન માટે માસિક ઉપલોક્તા ફી અથવા ખર્ચ ચૂકવવો;
- (જ) સ્વચ્છતા સંગ્રહ ખાડા બનાવવા અને સંચાલન માટે નિયમ ૨૩ માં ઠરાવેલ સમય સીમા સમાપ્ત થવાના તરત પછી ભેળસેળિયા કચરાને સંગ્રહ ખાડામાં નાખવાનું અથવા એકઠા કરવાનું બંધ કરવું;
- (કક) કચરા પ્રક્રિયા સુવિધામાંથી આવેલ ફક્ત બિન ઉપયોગી, બિન ઉત્પાદનપાત્ર, બિન જૈવિક અધઃપાતી, કચરો અને અજ્વલનશીલ અને પૂર્વ પ્રક્રિયા કચરો અને શેષ કચરાને જ સ્વચ્છતા સંગ્રહ ખાડા સ્થળે જવાની મંજૂરી આપવી અને સ્વચ્છતા સંગ્રહ ખાડા સ્થળો દ્વારા પરિશિષ્ટ-૧ માં દર્શાવેલ ધારાધોરણનું પાલન કરવું જોઈશે. આમ છતાં, શેષ કચરાનો શક્ય હોય તો પુનઃ ઉપયોગ અને પુનઃવપરાશ માટેના તમામ પ્રયાસો કરવા જોઈશે જેથી સંગ્રહ ખાડા સુધી શૂન્ય કચરો મોકલવાના નિર્ધારિત લક્ષ્ય હાંસલ કરી શકાય;
- (કખ) તમામ જૂના ખુલ્લા ઉકરડા સ્થળો અને હયાત ચાલુ ઉકરડા સ્થળોની જૈવ ખનન અને જૈવ-માવજતની શક્યતાની તપાસ અને પૃથ્થકરણ કરવું અને જ્યાં પણ શક્ય હોય ત્યાં જૈવ ખનન અને જૈવ માવજતના હેતુ જરૂરી પગલાં લેવાં;
- (કગ) ઉકરડાના સ્થળે જૈવ ખનન અને જૈવ માવજત શક્ય ન હોય તે સ્થિતિમાં પર્યાવરણને વધારે નુકસાન થતું અટકાવવા આ સંગ્રહ ખાડા સ્થળોને ઢાંકવાના ધારધોરણો પ્રમાણે વૈજ્ઞાનિક રીતે ઢાંકી દેવા જોઈશે.

Rule - 15

Duties and Responsibilities of local authorities and village panchayats of census towns and urban agglomerations:

The Local authorities and Panchayats Shall

No.	Duties	Action Taken
a.	Prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification on state policy and submit a copy to respective departments of state government or Union territory Administration or agency authorized by the state Government or Union territory Administration.	
b.	arrange for door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other nonresidential premises. From multi-storage buildings, large commercial complexes, malls, housing complexes, etc., this may be collected from the entry gate or any other designated location;	
c.	establish a system to recognize organizations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorized waste-pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste;	
d.	facilitate formation of Self Help Groups, provide identity cards and thereafter encourage integration in solid waste management including door to door collection of waste;	
e.	frame bye-laws incorporating the provisions of these rules within one year from the date of notification of these rules and ensure timely implementation;	
f.	prescribe from time to time user fee as deemed appropriate and collect the fee from the waste generators on its own or through authorized agency;	
g.	direct waste generators not to litter i.e. throw or dispose of any waste such as paper, water bottles, liquor bottles, soft drink canes, tetra packs, fruit peel, wrappers, etc., or burn or burry waste on streets, open public spaces, drains, waste bodies and to segregate the waste at source as prescribed under these rules and hand over the segregated waste to authorized the waste pickers or waste collectors authorized by the local body;	
h.	setup material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable materials to enable informal or authorized waste pickers and waste collectors to separate recyclables from the waste and provide easy access to waste pickers and recyclers for collection of segregated recyclable waste such as paper, plastic, metal, glass, textile from the source of generation or from material recovery facilities; Bins for storage of bio-degradable wastes shall be painted green, those for storage of recyclable wastes shall be printed white and those for storage of other wastes shall be printed black;	
i.	establish waste deposition centres for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous wastes at this centre for its safe disposal. Such facility shall be established in a city or town in a manner that one centre is set up for the area of twenty square kilometers or part thereof and notify the timings of receiving domestic hazardous waste at such centres;	

j.	ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility or as may be directed by the State Pollution Control Board or the Pollution Control Committee;	
k.	direct street sweepers not to burn tree leaves collected from street sweeping and store them separately and handover to the waste collectors or agency authorized by local body;	
l.	provide training on solid waste management to waste-pickers and waste collectors;	
m.	collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralized compost plant or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions;	
n.	collect separately waste from sweeping of streets, lanes and by-lanes daily, or on alternate days or twice a week depending on the density of population, commercial activity and local situation;	
o.	set up covered secondary storage facility for temporary storage of street sweepings and silt removed from surface drains in cases where direct collection of such waste into transport vehicles is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body;	
p.	collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible;	
q.	transport segregated bio-degradable waste to the processing facilities like compost plant, bio-methanation plant or any such facility. Preference shall be given for on site processing of such waste;	
r.	transport non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility;	
s.	transport construction and demolition waste as per the provisions of the Construction and Demolition Waste management Rules, 2016;	
t.	involve communities in waste management and promotion of home composting, bio-gas generation, decentralized processing of waste at community level subject to control of odour and maintenance of hygienic conditions around the facility;	
u.	phase out the use of chemical fertilizer in two years and use compost in all parks, gardens maintained by the local body and wherever possible in other places under its jurisdiction. Incentives may be provided to recycling initiatives by informal waste recycling sector.	
v.	facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or with private sector participation or through any agency for optimum utilization of various components of solid waste adopting suitable technology including the following technologies and adhering to the guidelines issued by the Ministry of Urban Development from time to time and standards prescribed by the Central Pollution Control Board. Preference shall be given to decentralized processing to minimize transportation cost and environmental impacts such as a) bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilization of biodegradable wastes;	

	b) waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste based power plants or cement kilns;	
w.	undertake on their own or through any other agency construction, operation and maintenance of sanitary landfill and associated infrastructure as per Schedule 1 for disposal of residual wastes in a manner prescribed under these rules;	
x.	make adequate provision of funds for capital investments as well as operation and maintenance of solid waste management services in the annual budget ensuring that funds for discretionary functions of the local body have been allocated only after meeting the requirement of necessary funds for solid waste management and other obligatory functions of the local body as per these rules;	
y.	make an application in Form-I for grant of authorization for setting up waste processing, treatment or disposal facility, if the volume of waste is exceeding five metric tons per day including sanitary landfills from the State Pollution Control Board or the Pollution Control Committee, as the case may be;	
z.	submit application for renewal of authorization at least sixty days before the expiry of the validity of authorization ;	
Za.	prepare and submit annual report in Form IV on or before the 30th April of the succeeding year to the Commissioner or Director, Municipal Administration or designated Officer;	
Zb.	the annual report shall then be sent to the Secretary -in-Charge of the State Urban Development Department or village panchayat or rural development department and to the respective State Pollution Control Board or Pollution Control Committee by the 31st May of every year;	
Zc.	educate workers including contract workers and supervisors for door to door collection of segregated waste and transporting the unmixed waste during primary and secondary transportation to processing or disposal facility;	
Zd.	ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce;	
Ze.	ensure that provisions for setting up of centers for collection, segregation and storage of segregated wastes, are incorporated in building plan while granting approval of building plan of a group housing society or market complex; and	
Zf.	frame bye-laws and prescribe criteria for levying of spot fine for persons who litters or fails to comply with the provisions of these rules and delegate powers to officers or local bodies to levy spot fines as per the bye laws framed; and	
Zg.	create public awareness through information, education and communication campaign and educate the waste generators on the following; namely: - (i) not to litter; (ii) minimize generation of waste; (iii) reuse the waste to the extent possible; (iv) practice segregation of waste into bio-degradable, non-biodegradable (recyclable and combustible), sanitary waste and domestic hazardous wastes at source;	

	<p>(v) practice home composting, vermi-composting, bio-gas generation or community level composting;</p> <p>(vi) wrap securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable wrapping as prescribed by the local body and place the same in the bin meant for non bio degradable waste;</p> <p>(vii) storage of segregated waste at source in different bins;</p> <p>(viii) handover segregated waste to waste pickers, waste collectors, recyclers or waste collection agencies; and</p> <p>(ix) pay monthly user fee or charges to waste collectors or local bodies or any other person authorized by the local body for sustainability of solid waste management.</p>	
Zh.	stop land filling or dumping of mixed waste soon after the timeline as specified in rule 23 for setting up and operationalization of sanitary landfill is over;	
Zi.	allow only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill and the sanitary landfill sites shall meet the specifications as given in Schedule-I, however, every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill;	
Zj.	investigate and analyze all old open dumpsites and existing operational dumpsites for their potential of bio mining and bio-remediation and whosoever feasible, take necessary actions to bio-mine or bio-remediate the sites;	
Zk.	in absence of the potential of bio-mining and bio-remediation of dumpsite, it shall be scientifically capped as per landfill capping norms to prevent further damage to the environment.	

Swachh Bharat Mission-Gujarat
Block No.: 14, 3rd floor, Director, Office of
the Municipalities
Old Sachivalay, Gandhinagar, Phone No.:
(079)23256306
E-mail: sbmu.gujarat@gmail.com

=====
No.: Sabham/102018/45/SBM, date: 03/05/2018

To,

- 1.Nodal officer
 All Municipalities
- 2.Chief Officer
 All Municipalities

Subject: Intimation regarding the work to be
done by Municipalities under Solid-
Waste Management Rules-2016

Reference:

- (1) E-mail date 20/12/2016 of the
office here
- (2) Letter No.: D.O. No. 11/46-2017-
HSMD, date: 17/04/2018 of the Ministry
of Environment, Forest and Climate
Change, Government of India

With respect to above subject inform you
that "Solid-Waste Management Rules-2016"
published by the Government of India on 8 April

2016. For effective implementation of these rules, Swachh Bharat Mission-Gujarat translated the rules into Gujarati, a copy of which has been sent to you by e-mail dated 20/12/2016. According to Rule No. 15 of "Solid-Waste Management Rules-2016", the responsibility of implementation rests with local self-government bodies.

The Gujarati and English copies of 'Solid Waste Management Rules-2016' under Rule No. 15 are included in enclosure 1. As per these rules, solid waste management activities should be effectively planned, and a detailed report of the planning for each point should be sent through the Regional Director. Please take note.
Enclosure: As above

Sd/-

Mission Director

Swachh Bharat Mission-Gujarat

Copy forwarded to:

Regional Commissioners, Municipalities, all Zones, Municipalities under your jurisdiction to compile and send the relevant planning report by providing necessary instructions and guidance.

Duties and Responsibilities of Local Authorities
and Village Panchayats and Urban Corporations:

Local authority and village panchayat:

- A. Within six months of the declaration of the State Policy and Strategy, a solid waste management plan should be prepared in accordance with the State Policy and Strategy on solid waste management, and a copy of this plan should be sent to the institution authorized by the State Government or Union Territory.
- B. Arrangements should be made to collect segregated solid waste from all households, including slum areas, informal settlements, commercial, institutional, and other non-residential areas. Waste from multi-story buildings, large commercial complexes, malls, housing complexes, etc., may be collected from the entrance or any other designated location.
- C. A system should be established to recognize waste pickers or informal waste collectors' organizations, and a method should be developed for coordinating these informal waste pickers and collectors to facilitate

their participation in solid waste management, including door-to-door waste collection.

- D. Facilitate the formation of self-help groups, issue identity cards to them, and encourage their organization in solid waste management, including door-to-door waste collection.
- E. Within one year of the publication of these rules, sub-rules should be framed incorporating the provisions of these rules, and timely implementation should be ensured.
- F. Determine a reasonable consumer fee from time to time, and collect it either directly or through an authorized institution from those generating solid waste.
- G. Instruct waste generators not to litter or dispose of paper, water bottles, alcoholic beverage bottles, soft drink bottles, cardboard boxes, fruit peels, wrappers, etc., or as specified in these rules, not to burn or throw waste in streets, public places, drains, water bodies, or ponds. They should dispose of waste by segregating it at the designated locations as per these rules, and hand over the waste to the authorized waste collectors

or waste pickers as designated by the local self-government institution.

- H. Establish storage or secondary storage facilities with sufficient space to allow the sorting of reusable materials so that informal or authorized waste pickers or collectors can separate reusable items from the waste. Or, facilitate the collection of segregated recyclable waste like paper, plastic, metal, glass, clothes, etc., from the source, making it easier for waste pickers or recyclers. Garbage bins should be painted green for the collection of biodegradable waste, white for recyclable waste, and black for other types of waste.
- I. Set up waste acceptance centres for household hazardous waste and instruct waste generators to deposit their hazardous waste at these centres for safe disposal. These facilities should be established in such a way that there is one center for every 20 kilometres or its equivalent area, and the time for depositing household hazardous waste at these centres should be specified.

- J. Ensure the safe storage and transportation of household hazardous waste to hazardous waste disposal facilities, as per the directions of the State Pollution Control Board or Pollution Control Committee when applicable.
- K. Instruct street cleaners not to burn leaves collected during street cleaning and to gather them separately and hand them over to authorized waste collectors or agencies designated by the local authority.
- L. Provide training to waste collectors and pickers on solid waste management.
- M. Collect daily waste from markets, such as vegetables, fruits, flowers, meat, poultry, and fish markets, and encourage the establishment of decentralized organic plants or bio methanation plants at suitable locations within or near markets to maintain hygiene.
- N. Depending on population density, commercial activity, and local conditions, collect street, alley, and neighbourhood waste separately either daily, on alternate days, or twice a week.

- O. For street waste and open drain sludge, where direct transport to disposal facilities is not practical, set up covered secondary storage facilities for temporary storage. The collected waste must be stored and disposed of at regular intervals as per the directions of the local self-government institution.
- P. Collect horticultural, public space, and garden waste separately and, if possible, process it on-site at the garden or public space.
- Q. Transport segregated biodegradable waste to processing facilities such as organic plants, bio methanation plants, or other such facilities. Encourage on-site processing of such waste where possible.
- R. Non-biodegradable waste should be transported to related processing, material recovery, or secondary storage facilities.
- S. The transportation of construction and demolition waste should be done as per the provisions of the "Construction and Demolition Waste Management Rules, 2016," as amended from time to time.

- T. Encourage community involvement in decentralized processing of organic household waste, dung gas production, and other waste management practices at the community level, ensuring odour control and sanitary conditions around communal facilities.
- U. Gradually reduce the use of chemical fertilizers over a period of two years, and use organic fertilizers in public places and gardens managed by local self-government institutions. Implement similar practices in other areas within their jurisdiction wherever possible. Encourage the reuse of waste through informal waste recovery sectors.
- V. Adopt appropriate technologies, including those specified below, and comply with guidelines issued periodically by the Ministry of Urban Development and standards set by the Central Pollution Control Board, to maximize the use of various components of solid waste. Facilitate the construction, operation, and maintenance of solid waste processing facilities and associated infrastructure either directly or through partnerships with

the private sector or agencies. Prioritize decentralized processing to reduce transportation costs and environmental impacts. Examples include:

1. Biological Methanation, microbial fertilizers, vermicomposting, or other suitable processes for the biological stabilization of organic waste.

2. For the incinerable components of waste, send energy recovery processes or waste-based power plants or supplementary materials for cement kilns, including fuels derived from residual waste.

W. Construct, manage, and maintain sanitary landfill sites and associated infrastructure as specified under these rules, either by the local authority or through another institution.

X. In the annual budget, make provisions for adequate funding for both capital investment and the management and operation of solid waste management services. Ensure that the local authority allocates funds for solid waste management and other mandatory functions

under these rules only after following the legal provisions for fund allocation.

- Y. If the quantity of waste exceeds five tons daily, an application for obtaining an authorization letter from the State Pollution Control Board or Pollution Control Committee to establish waste processing, maintenance, or disposal facilities, including sanitary landfills, should be made using specimen: 1.
- Z. Application for renewal of the authorization letter should be submitted at least 50 days before the expiry of the current authorization.
- AA. By April 30th of each subsequent year or earlier, an annual report should be prepared using specimen: 4 and sent to the Commissioner, Municipal Corporation Director, or the appointed officer.
- BB. Subsequently, this annual report must be sent by May 31st of each year to the Secretary of the State Urban Development Department, the Gram Panchayat or Gram Development Department, and the relevant State Pollution Control Board or Pollution Control Committee.

- CC. Train contract-based workers, supervisors, and other staff involved in the primary or ancillary transportation of segregated waste to ensure that waste is transported without contamination during collection and processing.
- DD. The facility operator should ensure that all workers handling solid waste are provided with personal protective equipment, including uniforms, reflective jackets, gloves, raincoats, suitable footwear, and masks, and that they use these items while working.
- EE. Before approving the construction plan of any group housing society or market complex, ensure that waste collection centers are established for the segregation, processing, and collection of segregated waste as shown in the plans.
- FF. Develop and enforce subsidiary rules for imposing penalties on individuals who fail to comply with the provisions of these rules and establish criteria for such penalties. Empower officers or local self-government

institutions to levy fines as per the subsidiary rules.

GG. Raise public awareness through information, education, and communication campaigns, and inform waste generators about the following matters:

1. Do not throw waste anywhere.
2. Minimize waste generation as much as possible.
3. Reuse waste wherever feasible.
4. Adopt on-site segregation practices for waste: biological decomposition, non-biological decomposition (recyclable and combustible), sanitary waste (sanitary napkins), and household hazardous waste.
5. Adopt practices for home composting, vermicomposting, biogas production, or community-level composting.
6. Used sanitary products (such as sanitary napkins) and small children's sanitary items should be safely wrapped in special bags provided by their manufacturers or vendors, or according to local authority instructions.
7. Store segregated waste in separate bins on-site.

8. Deliver segregated waste to authorized waste collectors, recyclers, or waste collection organizations.
 9. Pay the monthly user fee or charges for solid waste management to the waste collector or any other authorized person appointed by the local authority.
- HH. After the expiration of the time limit prescribed in Rule 23 for the construction and management of sanitary landfills, immediately cease the disposal or collection of mixed waste in the landfill.
- II. Only non-recyclable, non-recoverable, non-biodegradable, and inert waste, including pre-processed waste and residual waste, should be allowed in the sanitary landfill. Compliance with the standards outlined in Appendix-1 should be ensured at the landfill sites. Nevertheless, all possible efforts should be made to reuse and recycle residual waste to achieve the goal of zero waste sent to the landfill.
- JJ. Investigate and assess the potential for biological reclamation and biological

maintenance of all old open dumping sites and active landfill sites, and take necessary measures for biological reclamation and maintenance wherever possible.

KK. In cases where biological reclamation and maintenance at the landfill site are not feasible, the landfill sites should be scientifically covered according to the standards for covering to prevent further environmental damage.

**Duties and Responsibilities of Local
Authorities and Village Panchayats of census
towns and Urban Agglomerations:
The Local Authorities and Panchayats shall**

No	Duties	Action Taken
a	Prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification on state policy and submit a copy of respective departments of state government or Union Territory Administration or agency authorized by the state Government or Union Territory Administration.	
b	Arrange for door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non-residential premises. From multi-	

	<p>storage buildings, large commercial complexes, mails, housing complexes, etc., this may be collected from the entry gate or any other designated location.</p>	
c	<p>Establish a system to recognize organizations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorized waste pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste</p>	
D	<p>Facilitate formation of self Help Groups, provide identity cards and thereafter encourage integration in solid waste management including door to door collection of waste.</p>	
e	<p>Frame bye-laws incorporating the provisions of these rules within</p>	

	one year from the date of notification of these rules and ensure timely implementation.	
f	Prescribe from time to time user fee as deemed appropriate and collect the fee from the waste generators on its own or through authorized agency	
g	Direct waste generators not to litter i.e. Throw or dispose of any waste such as paper, water bottles, liquor bottles, soft drink canes, tetra packs, fruit peel, wrappers, etc. or burn or burry waste on streets, open public spaces, drains, waste bodies and to segregate the waste at source as prescribed under these rules and hand over the segregated waste to authorized the waste pickers or waste collectors authorized by the local body.	

h	<p>Setup material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable materials to enable informal or authorized waste pickers and waste collectors to separate recyclables from the waste and provide easy access to waste pickers and recyclers for collection of segregated recyclable waste such as paper, plastic, metal, glass, textile from the source of generation or from material recovery facilities, bins for storage of bio degradable wastes shall be painted green , those for storage of recyclable wastes shall be printed white and those for storage of other wastes shall be printed black.</p>	
i	<p>Establish waste deposition centers for domestic hazardous waste and give direction for waste</p>	

	<p>generators to deposit domestic hazardous wastes at this center for its safe disposal. Such facility shall be established in a city or town in a manner that one Centre is set up for the area of twenty square kilometers or part thereof and notify the timings of receiving domestic hazardous waste at such centers;</p>	
j	<p>Ensure safe storage and transportation of the domestic hazardous waste disposal facility or as may be directed by the State Pollution Control Board or the Pollution Control Committee;</p>	
k	<p>Direct street sweepers not to burn tree leaves collected from street sweeping and store them separately and handover to the waste collectors or agency authorized by local body;</p>	

L	Provide training on solid waste management to waste pickers and waste collectors;	
M	Collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralized compost plant or bio methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions;	
N	Collect separately waste from sweeping of streets, lanes and by-lanes daily or on alternate days or twice a week depending in the destiny of population, commercial activity and local situation.	
O	Set up covered secondary storage facility for temporary storage of street sweepings and sit removed from surface drains in cases where direct collection of such waste	

	into transport vehicles is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body	
p	Collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible.	
Q	Transport segregated bio degradable waste to the processing facilities like compost plant, bio methanation plant or any such facility. Preference shall be given for onsite processing of such waste;	
R	Transport non bio degradable waste to the respective processing facility or material recovery facilities or secondary storage facility;	
S	Transport construction and demolition waste as per the	

	provisions of the Construction and Demolition Waste Management Rules, 2016;	
T	Involve communities in waste management and promotion of home composting, bio gas generation, decentralized processing of waste at community level subject to control of odor and maintenance of hygienic conditions around the facility;	
U	Phase out the use of chemical fertilizer in two years and use compost in all parks, gardens maintained by the local body and wherever possible in other places under its jurisdiction. Incentives may be provided to recycling initiatives by informal waste recycling sector.	
V	Facilitate construction, operation and maintenance of solid waste processing facilities and	

<p>associated infrastructure on their own or with private sector participation or through any agency for optimum utilization of various components of solid waste adopting suitable technology including the following technologies and adhering to the guidelines issued by the Ministry of Urban Development from time to time and standards prescribed by the Central Pollution Control Board. Preference shall be given to decentralized processing to minimize transportation cost and environmental impacts such as</p> <p>a) Bio-methanation, microbial composting, Verme composting, anaerobic digestion or any other appropriate processing for bio stabilization of bio degradable wastes;</p>	
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	<p>b) Waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste-based power plants or cement kilns;</p>	
W	<p>Undertake on their own or through any other agency construction, operation and maintenance of sanitary landfill and associated infrastructure as per schedule 1 for disposal of residual wastes in a manner prescribed under these rules;</p>	
X	<p>Make adequate provision of funds for capital investments as well as operation and maintenance of solid waste management services in the annual budget ensuring that funds for discretionary functions of the local body have been allocated only after meeting the requirement of necessary funds for solid waste</p>	

	management and other obligatory functions of the local body as per these rules;	
Y	Make and application in Form-I for grant of authorization at least sixty days before the expiry of the validity of authorization.	
z	Submit application for renewal of authorization at least sixty days before the expiry if the validity of authorization	
za	Prepare and submit annual report in Form IV on or before the 30 th April of the succeeding year to the Commissioner of Director, Municipal Administration or designated Officer;	
zb	The annual report shall than be sent to the Secretary in Charge of the State Urban Development Department or village panchayat or rural development department and to the respective State Pollution	

	Control Board or Pollution Control Committee by the 31 st May of every year.	
zc	Educate workers including contract workers and supervisors for door to door collection of segregated waste and transporting the unmixed waste during primary and secondary transportation to processing or disposal facility;	
zd	Ensure that the operators of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce;	
ze	Ensure that provisions for setting up of centers for collection, segregation and storage of segregated wastes, are incorporated in building plan	

	while granting approval of building plan of a group housing society or market complex; and	
zf	Frame bye laws and prescribe criteria for levying of spot fine for persons who litters or fails to comply with the provisions of these rules and delegate powers to officers or local bodies to levy spot fines as per the bye laws framed and	
zg	Create public awareness through information, education and communication campaign and educate the waste generators on the following; namely: (i)not to litter (ii)minimize generation of waste (iii)reuse the waste to the extent possible (iv)practice segregation of waste into bio degradable, non-bio degradable (recyclable and	

<p>combustible) sanitary waste and domestic hazardous wastes at source;</p> <p>(v) practice home composting, vermi composting, bio gas generation or community level composting</p> <p>(vi) wrap securely sanitary waste as and when generated in the pouches provided by the brand owners or a suitable wrapping as prescribed by the local body and place the same in the bin meant for non-bio degradable waste;</p> <p>(vii) storage of segregated waste at source in different bins</p> <p>(viii) handover segregated waste to pickers, waste collectors, recyclers or waste collection agencies and</p> <p>(ix) pay monthly user fee or charges to waste collectors or local bodies or any other person authorized by the local body for</p>	
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	sustainability of solid waste management.	
zh	Stop land filling or dumping of mixed waste soon after the timeline as specified in rule 23 for setting up and operationalization of sanitary landfill is over;	
Zi	Allow only the non-usable, non-recyclable, non-bio degradable, noncombustible and non-reactive inert waste and pre processing rejects and residues from waste processing facilities to go to sanitary landfill and the sanitary landfill sites shall meet the specifications as given in Schedule-I, however, every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill;	

zj	Investigate and analyze all old open dumpsites and existing operational dumpsites for their potential of bio mining and bio remediation and whosoever feasible take necessary actions to bio mine or bio remediate the sites;	
zk	In absence of the potential of bio mining and bio remediation of dumpsite, it shall be scientifically capped as per landfill capping norms to prevent further damage to the environment.	

Patrak-2 (Details of Development Permission)

Sr. No.	Name of CHWTSDF site	Area in which CHWTSDF site falls (NP/Muni. Corp./ UDA/ Branch)	Village Name where TSDF Site is located	R.S NO. in which Development Permission given/ Conditional Opinion by Branch Office	Date of sanctioned Development Plan	Zone as per Development Plan (if applicable)	Type of construction. (Eg. Residential, Commercial etc)	Date of Permission given
BHAVNAGAR (ALANG)								
1	M/S Gujarat Maritime Board, S. No. 325/1/1, Village-Manar, Ta. Talaja, Dist. Bhavnagar	Alang Area Development Authority	Alang-Manar	312/8	30/04/2018	Mixed Industrial	Hotel	22/11/2019
	M/S Gujarat Maritime Board, S. No. 325/1/1, Village-Manar, Ta. Talaja, Dist. Bhavnagar	Alang Area Development Authority	Alang-Manar	325/1/3P/5	30/04/2018	Industrial - B	Scrap Processing/ cutting unit	18/04/2023
SURAT								
2	Tsdf & chwif of Gujarat Enviro Protection & Infra. Ltd-Gepil-Gabhani Village- Gabheni, Near Sachin GIDC, Sachin-394230 (Not in GIDC)	Surat Municipal Corporation	Gabhani	218	08/10/2020 09/11/2020 (Corrigendum)	Industrial Zone-1 (IZ1)	Light Industries	15/09/2022
VADODARA (NANDESARI)								
3	Nandesari Enviro Control Limited	TSDF Site is in GIDC Area. The area	Nandesari	No Development	18/01/2012	•Non-obnoxious	Residential (Illegal)	-

Patrak-2 (Details of Development Permission)

Sr. No.	Name of CHWTSDF site	Area in which CHWTSDF site falls (NP/Muni. Corp./ UDA/ Branch)	Village Name where TSDF Site is located	R.S NO. in which Development Permission given/ Conditional Opinion by Branch Office	Date of sanctioned Development Plan	Zone as per Development Plan (if applicable)	Type of construction. (Eg. Residential, Commercial etc)	Date of Permission given
	Sr. No. 519/P, GIDC Nandesari, Dist. Vadodara	around till 500m from TSDF site falls within Vadodara Urban Development Authority & GIDC.		Permission given. Illegal Construction are seen.		Industrial Zone •Agriculture Zone •Restricted Zone-1		
ANKLESHWAR								
4	BEIL Infrastructure Limited Plot No. 9701-16, 9801-28,9601-04,10001-10008, G-7&8,7924-27,9401-9412,9501-9506,7905 E to H, GIDC, Ankleshwar , Dist.- Bharuch	TSDF site is in GIDC Area. The area around till 500m from TSDF site falls within Jitali Gram Panchayat & GIDC.	Jitali		28/03/2017			
		Jitali Gram Panchayat	Jitali	59+60		free Zone	Industrial	11-01-2008
			Jitali	57+58		free Zone	Industrial	05-04-2008
			Jitali	59+60		free Zone	Industrial	16-07-2008
			Jitali	57+58		free Zone	Industrial	16-07-2008

Patrak-2 (Details of Development Permission)

Sr. No.	Name of CHWTSDF site	Area in which CHWTSDF site falls (NP/Muni. Corp./ UDA/ Branch)	Village Name where TSDF Site is located	R.S NO. in which Development Permission given/ Conditional Opinion by Branch Office	Date of sanctioned Development Plan	Zone as per Development Plan (if applicable)	Type of construction. (Eg. Residential, Commercial etc)	Date of Permission given
			Jitali	269, 271 To 273		free Zone	Industrial	31-12-2008
			Jitali	283, 284		free Zone	Industrial	08-10-2010
			Jitali	285		free Zone	Industrial	16-04-2016
			Jitali	109-B		free Zone	Industrial	26-10-2016
			Jitali	278		free Zone	Industrial	05-07-2016
			Jitali	281-A		free Zone	Industrial	18-01-2017
			Jitali	55/1, 55/2, 108		free Zone	Residential	20-03-2017
			Jitali	295		free Zone	Industrial	16-05-2017
			Jitali	56 Paiki		free Zone	Industrial	25-05-2018
			Jitali	280		free Zone	Industrial	04-06-2018
			Jitali	55/2		free Zone	Industrial	31-05-2018
			Jitali	109-A		free Zone	Industrial	06-08-2019
			Jitali	278/45		free Zone	Industrial	21-05-2020
			Jitali	109-B & 110		free Zone	Industrial	26-06-2020
			Jitali	111		free Zone	Industrial	11-11-2020
			Jitali	56 Paiki 1		free Zone	Industrial	13-11-2020
			Jitali	190, 223, 235, 236, 254, 263, 268, 269, 270, 271, 272, 273		free Zone	Industrial	06-01-2022
			Jitali	54		free Zone	Industrial	19-10-2022

Patrak-2 (Details of Development Permission)

Sr. No.	Name of CHWTSDF site	Area in which CHWTSDF site falls (NP/Muni. Corp./ UDA/ Branch)	Village Name where TSDf Site is located	R.S NO. in which Development Permission given/ Conditional Opinion by Branch Office	Date of sanctioned Development Plan	Zone as per Development Plan (if applicable)	Type of construction. (Eg. Residential, Commercial etc)	Date of Permission given
			Jitali	275		free Zone	Industrial	19-10-2022
			Jitali	267		free Zone	Industrial	12-04-2023
VAPI								
5	Vapi Green Enviro Ltd. (Formerly known as Vapi waste& Effluent Mgt. Co.Ltd.)	TSDf Site is in GIDC Area. The area around till 500m from TSDf site falls within GIDC, Karvad Gram Panchayat & Vapi Area Development Authority.	karvad	Old 296		free Zone	Residential	04-05-1998
		Karvad Gram Panchayat	karvad	Old 469		free Zone	Residential	25-06-1998
			karvad	Old 297/5		free Zone	Resi.sub plotting	28-11-2000
			karvad	Old 333		free Zone	Residential	02-11-2002
			karvad	old 468/1		free Zone	Commercial/Godown	19-06-2007
			karvad	Old 332/1/2, 333p1		free Zone	Resi.sub plotting	23-07-2007
			karvad	Old 333p1		free Zone	Resi. And Retail shop (sub plotting)	24-07-2007

Patrak-2 (Details of Development Permission)

Sr. No.	Name of CHWTSDF site	Area in which CHWTSDF site falls (NP/Muni. Corp./ UDA/ Branch)	Village Name where TSDf Site is located	R.S NO. in which Development Permission given/ Conditional Opinion by Branch Office	Date of sanctioned Development Plan	Zone as per Development Plan (if applicable)	Type of construction. (Eg. Residential, Commercial etc)	Date of Permission given
			karvad	Old 425		free Zone	Industrial	13-05-2008
			karvad	Old 332/1/2, 333 p1		free Zone	Resi.sub plotting	21-06-2008
			karvad	Old 409/p1		free Zone	Industrial factories shed	25-04-2012
			karvad	Old 473/12, 473/15, 473/16, 473/17, 473/3/4, 473/9, 473/17/2		free Zone	Commercial And Retail shop (sub plotting)	03-08-2012
			karvad	Old 405/1/p1		free Zone	Light home workshop	29-03-2016
			karvad	OLD 292/p		free Zone	Industrial (sub plotting)	04-06-2016
			karvad	Old 473/10		free Zone	Industrial (sub plotting)	04-06-2016
			karvad	Old 473/5, 473/6		free Zone	Residential	06-03-2018
			karvad	Old 448/14		free Zone	Resi.sub plotting	24-04-2018
			karvad	3580(Old 473/6)		free Zone	Industrial	08-01-2019

Brief History:

- 1) M/S Gujarat Maritime Board, S. No. 325/1/1, Village-Manar, Ta. Talaja, Dist. Bhavnagar:
The site falls under Alang Area Development Authority. And 500m radius from the site covers the area of Alang Area Development Authority. Permission of Hotel was given on 12/11/20019 and Permission of Scrap Processing/ cutting unit was given on 18/04/2023.
- 2) TsdF & chWif of Gujarat Enviro Protection & Infra. Ltd-Gepil-Gabheni Village- Gabheni, Near Sachin GIDC, Sachin-394230:
The site is not in GIDC and it falls under Surat Municipal Corporation. Currently this site is not active. TP scheme 87(Gabheni) is prepared for this area. (Draft Submitted)
- 3) Nandesari Enviro Control Limited:
The area around till 500m from TSDF site falls within Vadodara Urban Development Authority & GIDC. The record of building permission is handed over to the GIDC on date.11/08/2021. So, no data has been found regarding permission given in this area.
- 4) BEIL Infrastructure Limited, Plot No. 9701-16, 9801-28,9601-04,10001-10008, G-7&8,7924-27,9401-9412,9501-9506,7905 E to H, GIDC, Ankleshwar , Dist.- Bharuch.
The site is in GIDC. But 500m radius falls under GIDC and Jitali gram panchayat. Most of the permission is given for industrial purpose, except 1 (Residential).
- 5) Vapi Green Enviro Ltd. (Formerly known as Vapi waste& Effluent Mgt. Co.Ltd.)
TSDF Site is in GIDC Area. The area around till 500m from TSDF site falls within GIDC, Karvad Gram Panchayat & Vapi Area Development Authority. The permissions given are Residential, Industrial and commercial.